DISTRICT : CIVIL QUARTER

DRAFT COPIES for ASSESMENT OF THE DISPOSED OF CASES BY THE HIGHER JUDICIAL OFFICERS.

Sl No.	NAME AND DESIGNATION OF THE JUDICIAL OFFICERS.	CIVIL SUITS/ COUNTER CLAIM/ Probate and Letters of Administration								MATRIMONIAL SUITS UNDER HINDU MARRIAGE ACT, SPL. MARRIAGE ACT ETC.								MONEY SUITS		SMALL CAUSES SUITS	
		CON							UNCON	CON							UNCON	CON	UNCON	CON	UNCON
			No. of witnesses **more than 10** examined/ cross examined	No. of witnesses **10** examined/ cross examined	No. of witnesses **8** examined/ cross examined	No. of witnesses **6** examined/ cross examined	No. of witnesses **4** examined/ cross examined	No. of witnesses examined/ cross examined	Exx-parte or compromise		No. of witnesses **more than 10** examined/ cross examined	No. of witnesses **10** examined/ cross examined	No. of witnesses **8** examined/ cross examined	No. of witnesses **6** examined/ cross examined	No. of witnesses **4** examined/ cross examined	No. of witnesses **2** examined/ cross examined					Exx-parte/ compromise
	1	5/12 A	6/12 (i)	7/12 (ii)	8/12 (iii)	9/12 (iv)	10/12 (v)	11/12 (vi)	12/12 B	13/9 A	14/9 (i)	15/9 (ii)	16/9 (iii)	17/9 (iv)	18/9 (v)	19/9 (vi)	20/9 B	21/13 A	22/13 B	23/25 A	24/25 B

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Sl No.	M.A.C. CASES			Reference U/s. 18 of L.A. Act.	Reference u/s. 30/30(i) L.A. Act		Civil Misc. Cases		Civil Misc. Judicial Cases u/s. 24 C.P.C. / Sec. 10 of City Civil Courts Act		Civil Appeal	Civil Misc. Appeal		Civil Appeal/ Civil Misc. Appeal (e.g., Uncontested/ Ex-parte/ Compromise)	Civil Review/ Revision	Insolvency cases	Election Petition	Cases relating to Succession Certificate	Non-contentious application for Probate/ Succession Certificate
	(A)	(B)	(C)	CON	CON	UNCON	(A)	(B)	CON	UNCON	CON	(A)	(B)						
	U/s. 140 M.V. Act.	U/s. 166 M.V. Act.	U/s. 163 A M.V. Act.				Misc. cases of original nature where evidence is recorded	Other Misc. cases				Misc. Appeal from cases u/s. 104(1), {Order 43r (1)} of C.P.C.	Misc. Appeal from other Misc. Judicial cases						
	25/18 A	26/18 B	27/18 C	28/7	29/8	30/8	31/15 A	32/15 B	33/26 A	34/26 B	35/2	36/3 A	37/3 B	38/4	39/17	40/19	41/22	42/21	43/24

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Sl No.	Arbitration Cases		Cases U/or. 21 rule, 30,97,98 to 101 C.P.C. and Sec. 47 C.P.C.								Interlocutary Application			Cases under Guardian & Wards Act.		Application in Forma Pauparis	
	CON	UNCON	CON							UNCON	(A)	(B)	(C)	CON	UNCON	CON	UNCON
				No. of witnesses **more than 10** examined/ cross examined	No. of witnesses **10** examined/ cross examined	No. of witnesses **8** examined/ cross examined	No. of witnesses **6** examined/ cross examined	No. of witnesses **4** examined/ cross examined	No. of witnesses **2** examined/ cross examined		Under Order 40 C.P.C.	Under Order 39 C.P.C.	Any other application except Adjournment application				
	44/14 A	45/14 B	46/27 A	47/27 (i)	48/27 (ii)	49/27 (iii)	50/27 (iv)	51/27 (v)	52/27 (vi)	53/27 B	54/11A	55/11 B	56/11 C	57/20 A	58/20 B	59/28 A	60/28 B

DISTRICT : CRIMINAL

ASSESMENT OF THE DISPOSED OF CASES BY THE HIGHER JUDICIAL OFFICERS.

Sl No.	Sessions Trial/ Trial of offences under the Prevention of Corruption Act / Trial of offences under the Prevention of Atrocities on (SC/ST) Act / Trial of offences under N.D.P.S. Act/ Cases under the Protection of Children from Sexual Offenceds Act, 2012.											Criminal Appeal	Criminal Reference/ Revisions	Criminal applications including bail applications U/S. 438, 439 Cr. P.C.	Bail applications U/s. 437 Cr. P.C. during investigation	E.C. Act Cases	Cases under I.P.C. and Other Major Acts except I.E. Act		Inspection of Jail, per visit/ per jail.	Inspection of own court (casual inspection)	Inspection of subordinate courts in Form M(7)& M(31)	Departmental Enquiry
	Cases disposed of U/s. **235** Cr. P.C.	No. of witnesses **more than 10** examined/ cross examined	No. of witnesses **10** examined/ cross examined	No. of witnesses **8** examined/ cross examined	No. of witnesses **6** examined/ cross examined	No. of witnesses **4** examined/ cross examined	No. of witnesses **2** examined/ cross examined	Examine of each accused U/s. **313** Cr. P.C.	Cases disposed of U/s. **232** Cr. P.C.	Cases discharged of U/s.**227** Cr. P.C.accused	Cases accused charged of U/s.**228** Cr. P.C.						CON	UNCON				
	61/1 A	**62/1 (i)**	**63/1 (ii)**	**64/1 (iii)**	**65/1 (ivi)**	**66/1 (v)**	**67/1 (vi)**	**68/1 (vii)**	**69/1 B**	**70/1C**	**71/1 D**	**72/5**	**73/6**	**74/16**	**75/34**	**76/10**	**77/29 A**	**78/29 B**	**79/30**	**80/31**	**81/32**	**82/33**

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Sl No.	Electricity Act			Any other cases not provided for		Administrative work other than District and Sessions Judge/ Chief Judge 20 p.a..		Cases disposed of through Lok Adalat	For attending and /or organising legal aid camps/ mediation/legal awareness camp for participating in any such programmes.	Disposal under section 229Cr.P.C.	Execution Cases		Additional units for more than 5 years old cases but less than 10 years 42(a)		Additional units for 10 years and more old cases 42(b)		For Cases "referred to and settled through Mediation" 43	Mediator, For Cases settled through Mediation 44	No. of days employed		Total units earned	Contested disposal cases		Avarage unit earned per day with remarks
	Cases U/s. **135** Electricity Act, 2003	In case of compounding of such offences under section 135 & 136 of Electricity Act, 2003	Cases U/s. **136** Electricity Act, 2003	CON	UNCON	(a) District Judges having 40 courts and above 80 p.a.	(b) District Judges less than 40 courts 40 p.a.				Contested	Uncontested	Contested	Uncontested or exparte	Contested	Uncontested or exparte			CIVIL	CRIMINAL		CIVIL	CRIMINAL	
	83/35 A	84/35 B	85/35 C	86/36A	87/36 B	88/37		89/38	90/39	91/40	92/41(a)	93/41(b)	94/(I)	95/(II)	96/(I)	97/(II)	98	99						
						(a)	(b)																	

SEPARATE BROAD SHEET (Higher Judicial Officers)

DISTRICT : **QUARTER**

PENDING STATEMENT IN THE BEGINING OF EACH QUARTER IN RESPECT OF TITLE SUITS, OTHER SUITS, G.R. CASES AND SESSIONS CASES WITH PERTICULARS, WHICH ARE FIVE YEARS OR MORE OLD.					
Sl No.	TITLE SUITS	OTHER SUITS	G. R. CASES	SESSIONS CASES	OTHER CRIMINAL

TOTAL NUMBER OF PENDENCY CASES IN THE BEGINING OF THE QUARTER	
CIVIL	CRIMINAL